

taken to safeguard the cadres, scales of pay etc. of the State employees?

Shri Datar: The question of a common cadre is under consideration. The matter is reaching final stages so far as Bombay and Saurashtra are concerned. In the other cases the matter is still at an earlier stage.

Shri M. L. Dwivedi: May I know whether it is a fact that Hindi knowing personnel in the services in these States have been placed at a great disadvantage irrespective of the fact that they have got a record of efficient service during the previous rulers' time?

Shri Datar: We have no information.

Shri N. Somana: May I know what proposals have been made as regards Coorg?

Shri Datar: So far as Coorg is concerned, there is no question of a common cadre with other Part C States; but some attempts are being made to have a common cadre with Mysore in respect of certain services.

Shri N. M. Lingam: May I know whether Government is proceeding on this matter on the basis that Part C States will be a permanent feature in the set up of the country?

Shri Datar: We are proceeding on the basis that at present they form a part of the Indian Constitution.

Shri Heda: In view of the fact that there is a growing opinion to merge these Part C States with the neighbouring States, are Government thinking of the feasibility of having a common cadre and Public Service Commission with the neighbouring States which speak the same language?

Shri Datar: That question also is being considered and the matter has been put to some of these Part C States also.

CENTRAL BOARD OF EDUCATION

*827. **Shri M. L. Dwivedi:** Will the Minister of Education be pleased to state:

(a) the number and names of Part 'C' States which are to be united in

the matter of education and placed under the jurisdiction of a proposed Central Board of Education;

(b) whether the scheme for the proposed Central Board of Education has been circulated to Part 'C' States for acceptance;

(c) which of the States are not willing to take advantage of this Central Board; and

(d) by what time is this Central Board of Education likely to begin functioning?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) to (d). A statement is laid on the Table of the House. [See Appendix IV, annexure No. 30].

श्री एम० एल० द्विवेदी : मैं पूछना चाहता हूँ कि इस सम्बन्ध में अभी तक क्या प्रगति हुई है ?

श्री कॅ० डी० नालबोय : जो कुछ इस में काम हुआ है वह इस बयान में दिया जा चुका है। बोर्ड बन चुका है और उस का हेडक्वार्टर अजमेर है और काम हो रहा है।

श्री एम० एल० द्विवेदी : मैं यह भी जानना चाहता हूँ कि जैसा कि इस स्टेटमेंट में लिखा हुआ है दिल्ली राज्य भी इस बोर्ड में अभी शामिल नहीं हुआ है। जब कि एज्यू-केशन का केन्द्रीय बोर्ड तैयार हुआ है तो कौन से कारण हैं कि उस के अन्दर दिल्ली राज्य शामिल नहीं हुआ है, और क्या अब कोशिश की जा रही है कि दिल्ली राज्य इस में शामिल हो जाय ?

مستتر آف ایجوکیشن اینڈ نیچرل

ریسورسز اینڈ سائنٹیفک (مولا نا)

آزاد : اس کا سبب تو دلی سے

پوچھنا چاہئے -

[The Minister of Education and Natural Resources and Scientific Re-

search (Maulana Azad): The reason should be enquired from the Delhi Government.]

श्री एम० एल० द्विवेदी : उन्होंने ने कुछ लिखा तो होगा ।

مولانا آزاد : انہوں نے صرف یہ کہا ہے کہ ہم شریک نہیں ہونا چاہتے ۔ اور ہماری طرف سے کوئی خاص کوشش یہی نہیں کی گئی کہ کسی استیثت کو اس کی مرضی کے خلاف شامل کیا جائے ۔

[Maulana Azad: They have only said that they do not want to participate; and we also did not make any special efforts to include any state without its consent.]

Kumari Annie Mascarene: May I know what is the percentage of literacy in Part C States.

Shri K. D. Malaviya: I require notice to answer that question.

श्री पी० एन० राजबोण : क्या आप पार्ट बी० और पार्ट सी० को मिलाकर एक प्रकार की शिक्षा करना चाहते हैं और आ इस बोर्ड का अध्यक्ष किस को बनाना चाहते हैं ? आप ने जो स्कीम बनायी है वह सिर्फ पार्ट सी० स्टेट्स के लिए है या कि उस में सी० और बी० दोनों स्टेटों को शामिल किया जायगा ?

श्री के० डी० मालवीय : जी नहीं, यह बोर्ड की तजवीज तो पार्ट सी० और डी० स्टेटों के शिक्षा क्रम और इम्तिहानों का एकीकरण करने के लिए और उन में कोआरडिनेशन लाने के लिए लाई गयी है, और इस से ज्यादा उस का काम नहीं है ।

बंधित सी० एम० मालवीय : क्या रियासत भोपाल ने इस बोर्ड में शामिल होने के लिए मंजूरी दे दी है ।

श्री के० डी० मालवीय : जी हां, भोपाल उन स्टेट्स में है जिन्होंने मंजूरी दे दी है ।

Shri Punnoose: The statement says that some of the States have not taken advantage of the Board. Why?

Shri K. D. Malaviya: A Conference was held sometime in March 1951 in which all the representatives of Part C and D States were invited for the creation of the Central Board but due to divergence of opinion among the representatives it was ultimately decided that the membership should be voluntary, there should not be any compulsion.

Shri Punnoose: My question was this. What exactly is the disadvantage these States are feeling in joining this Board?

Shri K. D. Malaviya: Due to divergence of languages among the States and due to these States having been associated with neighbouring Part A and B States, we have better let them remain as they like.

Shri Gidwani: How much do we pay for the educational grants of these States, particularly for Delhi?

Shri K. D. Malaviya: I require notice.

श्री एम० एल० द्विवेदी : क्या माननीय मंत्री महोदय बतलाने की कृपा करेंगे

Mr. Deputy-Speaker: Why this preamble? Why do hon. Members say again and again "kripa kareng"?

श्री एम० एल० द्विवेदी : जिन भाग ग० राज्यों में भिन्न भिन्न भाषायें बोली जाती हैं, क्या उनके लिए इस बोर्ड में इस बात का प्रबन्ध किया गया है कि वहां पर उन की भाषाओं में शिक्षा दी जाय, और क्या कुछ राज्यों ने इसी आधार पर इस में शामिल न होने की कोशिश की है ?

مولانا آزاد : جہاں تک زبان کا تعلق ہے اس کا بورڈ میں خیال رکھا گیا ہے ۔ جو استیثتیں شریک نہیں

हुन्ती हैं उन के लिये म्खल्ल र्गुव
 हु सुकुती हैं - कुसल कु अडु डुडु
 दुसुत नु कुल, अं कु सुसलु डुडु
 कु सुसुतुसु हैं अं सु कु तुलु
 हु कुलु अं लु डु अलु कु अं
 रकुलु कुलु हैं - डु अ डु सुसुतु
 हु कु हुलु लु डु डु डु डु डु
 अलु अंतुडु कुलु -

[Maulana Azad: The question of language has been taken into consideration in this Board. There may however be different grounds for those States which did not participate. As my honourable friend stated just now, those States have already established connections with their neighbouring States and, therefore, they want to remain aloof, or they consider it better to have their own arrangements.]

Some Hon. Members rose—

Mr. Deputy-Speaker: काफी हो गया ।

A number of questions have already been asked. There is no meaning in allowing any further.

FOREIGN STUDENTS STUDYING IN U.P.

*829. Shri Punnoose: Will the Minister of Home Affairs be pleased to state:

(a) the number of foreign students in U.P., their nationality and the institutions they are studying in; and

(b) the nature of the training course they are undergoing?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

Shri Punnoose: Is Government aware that some of the students led by a Professor belonging to the same nationality have been visiting the Indo-Tibetan border and collecting some sort of a data?

Shri Datar: We have no information.

Shri Punnoose: Have the Government noticed a report in the papers that this data has not been sent either to University of Aligarh or to India Government but to some other foreign power?

Shri Datar: Government's attention has not been drawn to this report.

GUN LICENCES

*831. Sardar A. S. Saigal: Will the Minister of Home Affairs be pleased to state:

(a) whether the gun licences for protection and shooting given by particular State Governments are valid throughout the Indian Union; and

(b) if not, the reason therefor?

The Deputy Minister of Home Affairs (Shri Datar): (a) No, Sir. Not as a matter of routine.

(b) A licence valid for the whole of India is granted only when it is applied for and the licensing authority is satisfied about the applicant's need to possess and go armed with his weapon throughout India.

सरदार ए० एस० सहगल : क्या में जान सकता हूँ कि प्रोटेक्शन तथा शूटिंग के वास्ते लाइसेंस जिनको दिये जाते हैं, उनके सुभीते के लिए क्या सरकार यह इजाजत देगी कि वह दूसरी स्टेट्स में भी सिकार खेल सकते हैं ?

Shri Datar: I think, no.

सरदार ए० एस० सहगल : यदि नहीं खेल सकते हैं तो क्या सरकार शूटिंग लाइसेंस में जरूरी रद्दोबदल करने पर विचार करेगी ।

Shri Datar: Sir, the Government would consider it under the present rules and if it is found that a change in the rules is necessary, Government would consider that also.